

rehabilitation of naxalites in the naxal affected States as a model to the States which, inter alia provides for an immediate grant of Rs.1.5 lakh, a stipend of Rs.2000 for three years, vocational training and incentives for surrender of weapons.

The State-wise details of naxalites surrendered in 2009, 2010 and 2011 (up to 15th Nov) are given in Statement.

Statement

State-wise Details of Naxalites Surrendered

State	Naxals Surrendered		
	2009	2010	2011 (up to 15th Nov)
Andhra Pradesh	89	141	207
Bihar	16	13	25
Chhattisgarh	16	06	20
Jharkhand	08	23	16
Madhya Pradesh	01	02	0
Maharashtra	08	22	15
Orissa	10	48	50
Uttar Pradesh	01	01	05
West Bengal	0	06	06
Others	01	04	0
TOTAL	150	266	344

Confiscation of consignment of Ammonium Nitrate

1019. SHRI JAI PRAKASH NARAYAN SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that several consignment of Ammonium Nitrate has been confiscated from various States recently;

(b) whether it is also a fact that the Ammonium Nitrate is being used for illegal mining in various States;

(c) whether Government has received complaint that Ammonium Nitrate for illegal mining is imported and comes from Visakhapatnam port in loose form;

(d) whether Government has taken into account the method Ammonium Nitrate is being imported in loose form into the country; and

(e) if so, the concrete steps taken so far to stop the pilferage from ports by compulsorily importing the Ammonium Nitrate in sealed bags instead of loose form?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) Yes, Sir.

(b) There is no specific report.

(c) No, Sir. There is no report of any such complaint having been received.

(d) and (e) Central Government vide Ministry of Commerce and Industries (Department of Industrial Policy and Promotion) Notification No. S.O. 1678(E) dated 21.7.2011 has declared that Ammonium Nitrate having the chemical formula $\text{NH}_4 \text{NO}_3$ or any combination containing more than 45 per cent of Ammonium Nitrate by weight including emulsions, suspensions, melts or gels (with or without inorganic nitrates) shall be deemed to be an explosive within the meaning of the Explosives Act, 1884 (IV of 1884). Provided that such Ammonium Nitrate or any combination thereof shall not include those fertilizers from which Ammonium Nitrate cannot be extracted by any physical or chemical process. The draft Ammonium Nitrates Rules 2011 have been framed *vide* Gazette Notification No.GSR 694(E), dated 16.09.2011 by Department of Industrial Policy & Promotion with a view to regulate its use for bonafide purpose by incorporating provisions relating to its sale, manufacture, transport, storage, use, import/export, packaging etc.

Atrocities on dalit community

†1020. DR. RAM PRAKASH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the State-wise number of cases of atrocities on Dalit community reported during 2009 and 2010; and

(b) the State-wise details of the cases, in which the guilty have been punished and the cases which are pending?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH) : (a) and (b) As per the information provided by the National Crime Records Bureau (NCRB), the State-wise details of atrocities on dalits for the year 2009 and 2010 are given in Statement.

†Original notice of the question was received in Hindi.